

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 442/GT/2020

Subject: Petition for determination of tariff for the 2019-24 tariff period in respect of the Kahalgaon Super Thermal Power Station, Stage-II (1500 MW).

Petitioner: NTPC Limited

Respondents: GRIDCO Ltd. and 18 others

Date of Hearing: **24.6.2022**

Coram: Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present: Shri. Venkatesh, Advocate, NTPC
Shri Ashutosh K. Srivastava, Advocate, NTPC
Shri Siddharth Joshi, Advocate, NTPC
Shri Abhishek Nangia, Advocate, NTPC
Shri V.V Sivakumar, NTPC
Shri Nitin Gaur, Advocate, MPPMCL
Shri Anurag Naik, MPPMCL
Shri R.B. Sharma, BRPL
Ms. Megha Bajpeyi, BRPL
Shri. R.K. Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO
Shri. Mahfooz Alam, GRIDCO

Record of Proceedings

The order in the present petition was reserved on 11.6.2021. However, the order could not be issued prior to the Chairperson Shri P. K. Pujari demitting office. Accordingly, the matter is listed for hearing today, through video conferencing.

2. At the outset, the learned counsel for the Petitioner prayed that it may be permitted to file certain additional information in the matter. The request was accepted by the Commission.
3. The learned counsel for the Respondent, BRPL and Respondent MPPMCL submitted that the reply filed by them may be considered at the time of determination of tariff.
4. The learned counsel for the Respondent, GRIDCO submitted that the Respondent may be granted time to file reply on the additional information to be filed by the Petitioner and the matter may be listed for hearing thereafter. The learned counsel for the Petitioner however, suggested that the hearing may be limited to the additional submissions of the Petitioner.



5. The Petitioner is also directed to furnish the following additional information, on or before **15.7.2022**, after serving copy to the Respondents:

- (i) **RO Plant DM Stream:** *The status of completion with detailed information including the original estimation cost, total expenditure incurred, percentage of works completed by original contractor - M/s Aqua Design, the payments made thereof, the penalty recovered, the details of assigning balance works to other contractor, payments made thereof etc., along with audited supporting documents.*
- (ii) **400 kV/ 132 kV Switchyard extension package:** *It is observed that the Petitioner has executed the works but could not implement the same due to unavailability of ICT / on account of vendor and now, the Petitioner is in the process of re-tendering. However, the information regarding payments made to original contractor M/S EMCO, penalty recovered etc., has not been furnished. Detailed information such as the original estimation cost, total expenditure incurred, percentage of works completed by M/s EMCO limited, Payments made thereof, Penalty recovered, details of assigning balance work to other contractor, payments made thereof etc., along with the audited supporting documents shall be submitted.*
- (iii) **DCS Controllers and HMI:** *The actual de-capitalization value w.r.t. claimed subject additional capital expenditure.*
- (iv) *In addition to submission of Form 15 along with original petition, another form 15 has been submitted along with additional submissions dated 5.6.2021, which is in variance with the original filed and is unsigned. The reasons for such submission and variation (with original one) along with justification for the revision in Form 15, duly signed, to be submitted, if required;*
- (v) *The details w.r.t existing and envisaged capacity of ash dyke, ash transportation charges envisages during the 2019–24 tariff period, ash produced and utilised in last five years along with projections for the 2019-24 tariff period.*

6. The Respondents shall file their replies by **25.7.2022**, after serving copy to the Petitioner, who may file its rejoinder, if any, by **2.8.2022**. Pleadings shall be completed by the parties within the due dates mentioned and no further extension of time shall be granted.

7. The Petition shall be listed for hearing limited to the 'additional submissions filed by the Petitioner', in due course, for which a separate notice will be issued.

By order of the Commission

Sd/-
B. Sreekumar
Joint Chief (Law)

